



Government of Jammu and Kashmir
Forest, Ecology and Environment Department
Civil Secretariat, Jammu/Srinagar.

Consultant (Judicial),
Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

No.FST-Lit/594/2024(7601155)

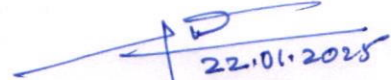
Dated.22-01-2025

Subject: Original Application No. 641/2024 In News Item titled "Chunk of India's forests, missing, after 27-year-delay to file reports Analysis" appearing in The Hindu dated 28.04.2024.

Sir,

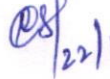
With reference to the subject captioned above, I am directed to enclose herewith reply/response on behalf of Government of Jammu and Kashmir in compliance to the directions passed by the Hon'ble National Green Tribunal in its Order dated 11.11.2024, with the request that the same may kindly be taken on record and placed before the Hon'ble NGT for its kind consideration.

Yours faithfully,


22.01.2025

(Vivek Modi)

Special Secretary (Technical)



Encls:As above.

Copy (with enclosures) to the:-

1. Shri G.M. Kawoosa, Additional Standing Counsel for Government of UT J&K in Hon'ble National Green Tribunal-Principal Bench, New Delhi, for information and necessary action.
2. Scientist D, Ministry of Environment, Forest and Climate Change (Forest Conservation Division), Government of India, New Delhi for information.

In the Hon'ble National Green Tribunal-Principal Bench, New Delhi

Original Application No. 641/2024

In the matter of: Original Application No. 641/2024 in News Item titled "Chunk of India's forests, missing, after 27-year-delay to file reports Analysis" appearing in The Hindu dated 28.04.2024.

Response on behalf of Government of Jammu & Kashmir in compliance with the order 11.11.2024 passed by the Hon'ble Tribunal in OA No. 641/2024 in News Item titled "Chunk of India's forests, missing, after 27-year-delay to file reports Analysis" appearing in The Hindu dated 28.04.2024.

May it please Your Lordships,

The answering respondent most humbly submits as under: -

1. That, the OA came to be listed on 11.11.2024 and this Hon'ble Tribunal was pleased to pass an order on the aforesaid date, operative part whereof reads as under:-
 1. In this original application, registered *suo motu*, the Tribunal is considering the issue of delay in filing the reports by the State Expert Committees and its effect on the unclassed forests.
 2. By order dated 31.07.2024, 38 respondents were impleaded and notices have been served upon them.
 3. Replies on behalf of only UT of Ladakh and State of Andhra Pradesh have been received.
 4. The previous order also indicates that there are 7 States, i.e., Goa, Haryana, Jammu & Kashmir, Ladakh, Lakshadweep, Tamil Nadu and West Bengal, who do not appear to have constituted the Expert Committees till now.
 5. Learned Counsel appearing for the MoEF&CC submits that the Ministry is in touch with the authorities of all the States and the last meeting was held on 03.10.2024 and that after collecting the relevant information, the MoEF&CC will file the reply within four weeks.
 6. It will also be open to all the States/UTs to file the response within the same period by way of affidavit.
 7. List on 03.03.2025.
2. That, in compliance with the aforesaid direction of the Hon'ble Tribunal, it is humbly submitted that vide Government order No.857-JK(GAD) of 2024 dated

Special Secretary (Tech)
Forest, E&E Department
J&K

- 16.03.2024 (copy attached as **Annexure 'A'**), Expert Committee were constituted under the Chairmanship of Principal Chief Conservator of Forests & HoFF, J&K for preparation of comprehensive records of Forest lands in the Union Territory of Jammu & Kashmir, in pursuance of order dated 12.12.1996 passed by the Hon'ble Supreme Court of India in WP(C) No.202 of 1995 titled "TN Godavarman Thirumulpad Vs. Union of India & Ors." read with order dated 19.02.2024 passed in W.P (C) No.1164/2023 titled "Ashok Kumar Sharma, IFS (Retired) and Others Vs. Union of India and Anr."
3. Further, vide another Government order No.894-JK(GAD) of 2024 dated 22.03.2024 (copy attached as **Annexure 'B'**), Sub-Committee(s) were also constituted for assisting the Expert Committee constituted in terms of Government Order No.857-JK(GAD) of 2024 dated 16.03.2024.
 4. It is further submitted that the interim report of the Committee constituted in compliance of the interim orders of the Hon'ble Supreme Court passed in WP(Civil) No.202 of 1995 titled T.N. Godavarman Thirumalpad Vs UOI & Others r/w WP(C) No.1164 titled Ashok Kumar Sharma & Ors Vs UOI & Others had been received from the PCCF & HoFF, J&K and was forwarded to Ministry of Environment, Forest and Climate Change (Forest Conservation Division), Government of India, New Delhi vide letter No.FST-Lit/74/2021(45043) dated 11-09-2024 for kind perusal and necessary action (copy attached as **Annexure 'C'**).

In the aforementioned premises, it is, therefore, respectfully prayed that the aforesaid report may kindly be placed before the Hon'ble Tribunal, for its kind consideration.

Answering Respondent
Special Secretary (Tech)
Forest, E&E Department
J&K



Annexure 'A'

**GOVERNMENT OF JAMMU AND KASHMIR
GENERAL ADMINISTRATION DEPARTMENT
Civil Secretariat, J&K**

Subject: WP (C) No.202 of 1995 titled "TN Godavarman Thirumulpad Vs. Union of India & Ors." read with W.P (C) No.1164/2023 titled "Ashok Kumar Sharma, IFS (Retired) and Others Vs. Union of India and another" - Constitution of Expert Committee thereof.

Ref.: U.O. No.: FST-Lit/74/2021-02- Forest department of the Forest, Ecology & Environment Department.

**Government Order No: 857-JK(GAD) of 2024
Dated:16.03.2024**

Sanction is hereby accorded to the constitution of an Expert Committee, comprising the following, for preparation of comprehensive records of Forest lands in the Union territory of Jammu & Kashmir, in pursuance of order dated 12-12-1996 passed by the Hon'ble Supreme Court of India in WP (C) No.202 of 1995 titled "TN Godavarman Thirumulpad Vs. Union of India & Ors." read with order dated 19-02-2024 passed in W.P (C) No.1164/2023 titled "Ashok Kumar Sharma, IFS (Retired) and Others Vs. Union of India and Anr.":

1.	Principal Chief Conservator of Forests (HoFF), J&K	Chairman
2.	Principal Chief Conservator of Forests/Director, Social Forestry J&K	Member
3.	Principal Chief Conservator of Forests/ Chief Wildlife Warden, J&K	Member
4.	Chief Conservator of Forests, Jammu	Member
5.	Chief Conservator of Forests, Kashmir	Member
6.	Commissioner, Survey & Land Records, J&K Government	Member

4 ms
16.03

Terms of reference:

- i. To identify areas which are 'forests' irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of such forest land(s);
- ii. To identify areas which were earlier forests but stand degraded, denuded or cleared; and
- iii. To identify areas covered by plantation trees belonging to the Government as also areas belonging to private persons.

86
The Expert Committee shall prepare an exhaustive report detailing all categories of forests, for its onward submission to the Ministry of Environment, Forest and Climate Change, Government of India.

By order of the Government of Jammu and Kashmir.

Sd/-

(Sanjeev Verma) IAS

Commissioner/Secretary to the Government

No.GAD-ADM0IV/21/2024-08-GAD

Dated:16.03.2024

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Department of Forest, Ecology and Environment.
2. Principal Chief Conservator of Forests & HoFF, J&K.
3. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Administrative Secretary, Revenue Department.
6. All concerned Officers.
7. Private Secretary to the Chief Secretary, J&K.
8. Private Secretary to Commissioner/Secretary to the Government General Administration Department.
9. Government Order file(w.2.s.c)/Stock File/I/c Website, GAD.


(Shakeeb Arsallan) JKAS

Under Secretary to the Government



**GOVERNMENT OF JAMMU AND KASHMIR
GENERAL ADMINISTRATION DEPARTMENT
Civil Secretariat, J&K**

Subject: Constitution of Sub-Committees for assisting the Expert Committee.

Ref.: U.O No. FST-LIT/74/2021-02 of Department of Forest Ecology & Environment.

**Government Order No.:894-JK(GAD) of 2024
Dated:22.03.2024**

Sanction is hereby accorded to the constitution of Sub-Committee(s), comprising the following, for assisting the Expert Committee constituted in terms of Government Order No. 857-JK(GAD) of 2024, dated 16.03.2024:-

Sub-Committee-I:-

1	Conservator of Forests, Territorial, concerned.	Chairman
2	Regional Director, Survey & Land Records.	Member
3	Assistant Commissioner, Revenue of the concerned district.	Member
4	Respective Divisional Forest Officer(s) of the territorial Divisions(s).	Member
5	Respective Divisional Forest Officer(s) of the Social Forestry Division(s).	Member
6	District Soil Conservation Officer(s), concerned.	Member
7	Wildlife Warden(s), concerned.	Member
8	Divisional Forest Officer, Demarcation Division, concerned.	Member

Handwritten signature and date: 22/3

Terms of reference:

- i. To work at forest circle level and prepare the inventory of Forest Division-Wise Area(s) identified as "Forests" under different categories, after due scrutiny of Government records and ground-truthing.

Sub-Committee-II:-

1	Director, Environment, Ecology & Remote Sensing, J&K.	Chairman
2	Chief Conservator of Forest, Settlement & Demarcation.	Member
3	Conservator of Forest, Working Plan.	Member
4	Divisional Forest Officer, P.I. Division, J&K.	Member
5	Divisional Forest Officer, Resources Survey, J&K.	Member

Terms of reference:

- i. To oversee the processing of data submitted by Sub-Committee-I, by using ICT platforms.

By Order of the Government of Jammu & Kashmir.

Sd/-

(Sanjeev Verma) IAS


Commissioner/Secretary to the Government

Dated:22.03.2024

No. GAD-0IV/21/2024-08-GAD

Copy to the:-

1. Financial Commissioner (Additional Chief Secretary), Department of Forest Ecology & Environment.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. Principal Chief Conservator of Forests & HoFF, J&K.
4. Joint Secretary (J&K and Ladakh), Ministry of Home Affairs, Government of India.
5. Administrative Secretary, Revenue Department.
6. Director, Archives, Archaeology & Museums.
7. Private Secretary to the Chief Secretary, J&K.
8. Private Secretary to Commissioner/Secretary to Government, GAD.
9. Government Order/Stock file/Website, GAD. *"Hindi and Urdu version shall follow"*.


(Shakeeb Arsalan) JKAS
 Under Secretary to the Government

22/03/24



Government of Jammu and Kashmir
Forest, Ecology and Environment Department
Civil Secretariat, Jammu/Srinagar.



Shri Charan Jeet Singh,
Scientist D,
Ministry of Environment, Forest and Climate Change,
(Forest Conservation Division),
Government of India, New Delhi.

FST-Lit/74/2021(45043)

Dated:11-09-2024

Subject: Interim order dated 19.02.2024 passed by the Hon'ble Supreme Court in the W.P. (C) No. 1164/2023 in the matter of Shri Ashok Kumar Sharma vs. Union of India and others and other connected matters-reg.

Sir,

I am directed to refer your Office Memorandum dated 02.03.2024 regarding the subject cited above and to forward herewith a copy of interim report alongwith its enclosures received from Principal Chief Conservator of Forests & HoFF, J&K vide No.PCCF/Coord/Deemed Forest/149556/2264-67 dated 06.09.2024 for kind perusal and necessary action.

Yours faithfully,

(Abid Khan) 11/09/2024

Under Secretary to the Government

Encls:A/A.

Copy to Principal Chief Conservator of Forests & HoFF, J&K for kind information.

90



Office Address
 Srinagar Office : Forest Complex, Shiekh Bagh,
 Lal Chowk, Sgr-190001 Phone: 0194-2483937
 Jammu Office : Forest Resource Mgmt. Centre,
 Narwal Jammu-180006 Phone: 0191-3511909

URL Address: www.jkforest.gov.in
 E-mail: pccfjkforest@gmail.com



Jammu & Kashmir Forest Department
Office of the Pr. Chief Conservator of Forests & HoFF
Jammu and Kashmir



The Financial Commissioner (Addl Chief Secretary)
 Department of Forest, Ecology and Environment,
 Civil Secretariat,
 Srinagar.

Subject: Interim report of the Committee on "identification of forests" constituted by the Government in compliance of the interim orders of the Hon'ble Supreme Court passed in WP(Civil) No 202 of 1995 titled T.N. Godavarman Thirumalpad Vs UoI & Others r/w WP(C) No 1164 titled Ashok Kumar Sharma & Ors Vs UoI & Others

No: PCCF/Coord/*Dreamed Forest/149556/2264-67* **Dated: 06-09-2024**

Sir,

The Govt of J&K constituted an expert committee under the Chairmanship of PCCF (HoFF) to identify areas which are "forests" irrespective of whether they are so notified, recognise or classified under any law, and irrespective of the ownership of such forest land, among other things. The Govt also constituted two sub-committees with specific ToR to assist the expert committee. The committee submitted its interim report vide No PCCF(HoFF)/PS/2024/980-82 dated 29-06-2024. A background on the subject and the progress made so far by the expert committee is given below:

1. The Hon'ble Court in its order dated 12-12-1996 ordered that each State Government should constitute within one month an Expert Committee to identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest; identify areas which were earlier forests but stand degraded, denuded or cleared; and to identify areas covered by plantation trees belonging to the Government and those belonging to private persons. Accordingly, in pursuance to the said order of the Hon'ble Court, the Government of Jammu and Kashmir constituted an expert committee vide 23 FST of 1997 dated 13-01-1997 (Annexure 1) for the identification of forests. However, because of the then prevailing

1 of 4

2

ground situation in J&K, not much work could be accomplished to identify the areas which are "forests". It is further submitted that the members of the committee were nominated by name and all the officers have retired and couple of them have expired in the intervening time. So, the task of identifying areas which are "forests" remained incomplete.

2. The MoEFCC, in pursuance to the directions of the Hon'ble Supreme Court in an interim order dated 19-02-2024 in WP (Civil) No 1164/2023 in the matter Shri Ashok Kumar Sharma Vs UoI desired all the States/UTs to act strictly in accordance with directions contained in the in the said interim order and a comprehensive record of lands which have been identified as 'forests' by expert committee constituted by the State/UT in pursuance to the directions of the Hon'ble Supreme Court in TN Godavarman case and submit the same by 31st March 2024.

3. The Government of J&K constituted an expert committee vide Order No 857 JK(GAD) of 2024 dated 16-03-2024 under the Chairmanship of PCCF (HoFF) for the preparation of comprehensive records of forest land in J&K, in pursuance to the order dated 12-12-1996 passed by the Hon'ble Supreme Court in WP(Civil) NO 202 of 1995 read with order dated 19-02-2024 passed in WP(Civil) No 1164/2023, with the following functions:

- a. to identify areas which are 'forests' irrespective of whether they are so notified, recognise or classified under any law, and irrespective of the ownership of such forest land.
- b. To identify areas which were earlier forests but stand degraded, denuded or cleared; and
- c. To identify areas covered by plantation trees belonging to government as also areas belonging to private persons

4. To provide assistance to the expert committee, the Govt vide Order No No 894 JK(GAD) of 2024 dated 22-03-2024 constituted sub-committee (I) under the Chairmanship of the concerned Conservator of Forests to work at forest circle level and to prepare the inventory of forests, district wise with area identified as "Forests" under different categories after due scrutiny of government records and ground trothing. Another sub-committee under the Chairmanship of Director, Environment, Ecology and Remote Sensing to oversee the processing of data submitted by the sub-committee (I) using ICT platforms.

5. **Area recorded as forests in forest records:** Under this category, land which are 'forests' irrespective of whether they are so notified, recognise or classified under any law, and irrespective of the ownership of such forest land is included. In J&K the notified forests are as per the demarcation records of the Forest Department which are deemed reserve forest under Indian Forest Act (as amended to J&K). There are 2128 demarcated forests in J&K which are deemed Reserved Forests under IFA, as amended to J&K. The total area of reserved forests (demarcated forests) in J&K is



2 of 4

1969290.52 ha as per the demarcation records of the forest department. The area indicated for reserved forests is provisional and is likely to increase marginally after the completion of the ongoing demarcation and digitisation exercise in J&K. This does not include the un-demarcated forests (protected forests) which are being compiled and shall be submitted by December 2024. The validation of demarcation records is pending for 211 forests and the survey of the forests are underway and the validation will be completed by December 2024.

6. Area recorded as forests in revenue records irrespective of ownership:

- a. The other type of lands recognised or classified a forest under any law, irrespective of the ownership are recorded in the revenue records that include lands classified as "gair mumkin jar", 'gair mumkin jungle" and beruine line forests.
- b. Since, the Revenue Department is the custodian of this data, the details are being obtained from the revenue department.
- c. So far, the information with reference to all the districts have been received from the revenue department except for the district of Kishtwar. The total area under this category is 516143.72 ha and the details are in Annexure 2.
- d. As some of these parcels could also be reserved forests as recorded in the demarcation records of the forest department, it is necessary for ground truthing of each of these land parcels to avoid duplication. The ground truthing of this data is a time-consuming exercise and can be done with the representatives of the Revenue Department. It is pertinent to mention that the Assembly election is underway in J&K, and this ground truthing exercise will be completed by December 2024.

7. Area which looks like forests but are not recorded as forests, irrespective of ownership: This includes areas looking like forests but does not include the areas referred to in para 5 and 6 above. The expert committee in pursuance to the instructions of the MoEFCC letter No FNO11-98/2019-FC dated 14-11-2019, with due diligence considering the orders of the Hon'ble Supreme Court, National Forest Policy and naturally occurring species, laid down the following criteria to identify land parcels:

- a. Government land as a continuous patch of 10 ha or above with naturally grown minimum 100 trees per ha of 10 cm dia and above at breast height.
- b. Private land as continuous patch of 10 ha or more and with naturally grown, minimum 100 trees per ha of 10 cm dia or above at breast height.

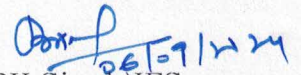
04

c. This would not however include any plantation raised on any category of non-forest land including those raised on private farmlands

8. To identify the land as given in "a" and "b" in para 7, all polygons (land parcels) that fall outside the recorded forests are identified using remote sensing. A total of about 8902 polygons have been identified outside recorded forests and they are verified for naturally grown vegetation. This first level of ground verification has been completed to identify the polygons with natural vegetation and the enumeration of these 2297 polygons are being done to estimate the number of trees per ha. This enumeration exercise has been completed in Kashmir and is pending in only 100 polygons in Jammu Province on account of restricted access to certain higher reaches due to the prevailing security scenario in some districts. There are 993 polygons covering an area of 36718.85 ha under this category fulfilling the criteria above. The enumeration of the balance 100 polygons and the verification of the status of the land is expected to be completed by December 2024.

9. The extent of degraded forests in J&K is 536348.23 ha as per the working plan of different forest divisions at present. This includes those of the potentially productive areas which have either been degraded due to excessive biotic-interference or failed to regenerate in the past. This also includes uncropped area, natural blanks and open forests which are edaphic climax in a particular locality. The improvement in the status of some of these degraded forests is a continuous process on account of the afforestation and protection activities of the forest department over a period of time. This figure is expected to change once verified using the information available in the Working Plans, remote sensing data and on ground truthing.

Yours faithfully,



(BK Singh)IFS

Pr. Chief Conservator of Forests (HoFF)

Copy to the:

1. Addl. PCCF & CEO CAMPA as per discussion.
2. CCF Kashmir/Jammu for their reference with request to complete the work by December, 2024 as mentioned above therein. It will be monitored fortnightly.
3. CCF (Central) for reference with the request to monitor it fortnightly, so that work could be completed by December, 2024.

ANNEXURE-A

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECTT: FOREST DEPARTMENT.

Government Order No. 23-FST of 1997

Dated 13.01.1997

In pursuance of the directions issued by the Hon'ble Supreme Court vide its order dated 12.12.1996 in Godawarman Thirumulkpad Vs. Union of India & Ors. Writ petition No. 202 of 1995 (with W.P.(Civ) No.171/96), the Government hereby Constituted following Committees, namely :-

(a) Committee for identification of Forests :

1. Shri P.Patnaik, IFS, Project Director, SFP
2. Shri C.M.Beth CF, Working Plan,
3. Shri S.A.Gadiri, Jt. Director, SFRI, Srinagar.
4. Shri M.R.S Samyal DFO, Working Plan.

The terms of reference of the Committee shall be as under:-

- i) to identify areas which are 'Forests' irrespective of whether they are so notified, recognised or classified under any law and irrespective of the ownership of the land of such Forests;
- ii) to identify areas which are earlier forests but stand degraded, denuded or cleared; and
- iii) to identify areas covered by plantation trees belonging to the Government and those belonging to Private Persons.

The Committee shall submit its report to the Government within 30 days.

(b) Committee to assess Saw Mills:-

1. Principal Chief Conservator of Forests, J&K.
2. Chief Conservator of Forests, Jammu.
3. Chief Conservator of Forests, Kashmir.
4. Conservator of Forests, Central Circle.

The terms of reference of the Committee shall be to assess:-

- i) the sustainable capacity of the Forests of the State qua saw mills and timber based industry;
- ii) the number of existing saw mills which can safely be sustained in the State, and
- iii) the optimum distance from the forest at which the saw mill should be located.

The Committee shall submit its report within one month of its constitution.

(C) Committee to over see the compliance of orders of Hon'ble Supreme Court and file status report:

1. Principal Chief Conservator of Forests, J&K.
2. Chief Conservator of Forests, Kashmir.
3. Chief Conservator of Forests, Jammu.
4. Managing Director, J&K State Forests Corporation.

5. Conservator of working Plan.

(d) Committee to fix qualitative and quantitative norms for felling of trees.--

1. Principal Chief Conservator of Forests, J&K, IFS.
2. Chief Conservator of Forests, Kashmir.
3. Chief Conservator of Forests, Jammu.
4. Shri Aijaz Ahmad Malik, IFS (Retd.PCCF)
5. Shri Prem Singh, IFS (Retd.MD,SFC)
6. Managing Director, J&K State Forests Corporation.... Member Secretary

The terms of reference of the Committee will be to fix the qualitative and quantitative norms for the felling of fallen trees, diseased and dry standing trees.

(f) Committee to specify the quantity of timber held by private persons.--

1. Principal Chief Conservator of Forests, J&K.
2. Chief Conservator of Forests, Jammu.
3. Chief Conservator of Forests, Kashmir.
4. Managing Director, State Forests Corporation..... Member Secretary.

The Committee shall specify the quantity of timber held by private persons purchased from SFC depots for transport outside the state (other than for consumption by DGS&D, Railways and Defence).

The Committee shall submit its report to the Government within 7 days.

VIII) The Principal Chief Conservator of Forests, J&K shall within a period of 45 days, prepare a report regarding.--

- i) the number of saw mills, veneer and plywood mills actually operating within the State with particulars of their real ownership;
- ii) the licensed and actual capacity of these mills for stock and sawing.
- iii) their proximity to the nearest forest, and
- iv) their source of timber.

99

35

-16-

By order of the Government of Jammu and
Kashmir.

Sd/-

Addl. Chief Secretary to Government
Forest Department.

No:- FST/A-case/WP-171/96

Dated 13.01.1997

Copy to the :-

1. Pr. Chief Conservator of Forests, Jammu.
2. Chief Conservator of Forests, Jammu/Kashmir.
3. Managing Director, State Forest Corporation.
4. Shri P.Patnaik, IFS, Project Director, Social Forestry Project.
5. Shri B.A.Qadiri, JT. Director, SFRI, Srinagar.
6. Shri Aijaz Ahmad Malik, IFS, (Retd. PCCF).
7. Shri Prem Singh, IFS, (Retd. MD, SFC).
8. Conservator of Forests, Working Plan.
9. Divisional Forest Officer, Working Plan.
10. Conservator of Forests, Central Circle.

Sd/-

Addl. Secretary to Government,
Forest Department.

17

11

Details of area under forests, not recorded as forests and degraded forests in J&K

Annexure 2

Sl No	District	Division	Area of forests as per demarcation records of forest deaprtment (in ha)	Area of forests as per revenue records (gair mumkin jaad, gair mumkin jungle and beruine line forests) (in ha)	Areas not recorded as forests, but looks like forests with natural vegetation, irrespective of ownership (in ha)	Degraded forests as per the Working Plans of the forest divisions (in ha)
1	Kathua	Kathau, Billawar, Basholi	79483.33	67350.18	5720.14	8964.35
2	Samba	Samba	29476	9301.93	2809	17151.5
3	Jammu	Jammu/ Udhampur	57172	44338.51	3469.45	26212
4	Udhampur	Udhampur/ Ramnagar/ Jammu	85379.23	26340.31	3307.47	25330
5	Reasi	Reasi/Mahore	113745.23	67883.3	686.89	43269.79
6	Rajouri	Rajouri/ Nowshera	83805.62	107996.37	1560.02	80676.53
7	Poonch	Poonch	64100.01	40913.33	2031.3	22297
8	Kishtwar	Kishtwar/ Marwah	303388.38	Information Awaited from DC, Kishtwar	5320.53	121211
9	Doda	Doda/Baderwah	139261.84	31897.79	3665.96	36585.86
10	Ramban	Ramban/Batote	93279.56	115577.96	7581.32	29140.55
11	Anantnag	Anantnag/ Lidder	177494.67	26.65	74.2	32202.56
12	Kulgam	Kulgam	44830.53	84.56	20.46	2306.65
13	Shopian	Shopian	56330.71	487.95	0	16345.9
14	Pulwama	Awantipora	28057.74	746.69	0	3741
15	Srinagar	Urban Forestry, Sgr	6721.92	30.4	0	0
16	Ganderbal	Slnth	112947.78	518.14	0	16760
17	Budgam	Pirpanchal/ Tangmarg	55061.89	704.95	0	7739.31
18	Bandipore	Bandipore	186027.64	626.92	0	13775.33
19	Baramulla	Tangmarg/ Jhelum Valley/ Langate/ Kamraj	77273.17	284.28	423.7	21588.69
20	Kupwara	Langate/ Kehmil/ Kamraj	175453.27	1033.5	48.41	11050.21
Total			1969290.52	516143.72	36718.85	536348.23